IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 25
CP (CAA) No.47/BB/2023

IN THE MATTER OF:

M/s. Milltec Machinery Private Limited ... Petitioner
Vs.
--- ... Respondent

Order under Sections 230-232 of Companies Act, 2013

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Andre Peter, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner.

2. Reports are awaited from the Statutory Authorities. Therefore, further two weeks' time is granted to the Statutory Authorities to file their reports, and one week thereafter is granted to the Petitioner to file its response thereto, after duly serving the copies on the other side.

3. List the matter on **06.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna